BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

IA 212 of 2020 in C.P.(I.B) No. 301/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.03.2020

Name of the Company: Inox Wind Infrastructure Services Ltd
V/s
Shethia Erectors & Material Handlers Ltd

Section : Rule 11 of NCLT rules,2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

A sick note is filed on behalf of the conducting lawyer for the Applicant.

In view of the advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), all the matters are being adjourned in presence of the advocate(s) as also in consensus of the members of the bar. However, urgent matters are being taken up on the request of the advocate(s).

The matter is adjourned.

List the matter on 28.04.2020.

CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of March, 2020

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